

[Shri Shah Nawaz Khan]

to lay on the Table a copy of the Report of the Railway Accidents Committee, 1962 (Part I) together with the Railway Board's observations thereon. [Placed in Library, see No. LT-657/63].

**Shri Hari Vishnu Kamath.** On a point of order. The second part of this item of the agenda issued earlier mentioned another paper to be placed on the Table—certain portions of the Report of the Commission of Enquiry (Dumrao Accident). A corrigendum deleted it. This is very fishy. I would like to know why this is being withheld from the House.

**Mr. Speaker:** It is for the Minister to decide what papers he wants to lay on the Table. The inquiry is going on still. Therefore, it was thought that it would not be advisable to lay this on the Table now. My permission was sought. If the hon. Member wants any other information, I can give it.

**Shri Hari Vishnu Kamath:** Is the House to understand that within a couple of days the Government changed their mind and decided not to lay this on the Table?

**Mr. Speaker:** The hon. Member must realise that the agenda can be revised.

**Shri Hari Vishnu Kamath:** I know. But this publication is very important so far as the House is concerned and so far as public interest is concerned.

**Mr. Speaker:** If he can convince me that it is very important, I will enquire.

**Shri Hari Vishnu Kamath:** It seems very fishy indeed.

#### NOTIFICATIONS UNDER DEFENCE OF INDIA ACT

**The Minister of Home Affairs (Shri Lal Bahadur Shastri):** I beg to lay on the Table a copy each of the following

Notifications under section 41 of the Defence of India Act, 1962:—

- (i) G.S.R. No. 1519 dated the 17th November, 1962 containing Corrigenda to the Defence of India Rules, 1962 published in Notification No. G.S.R. 1465, dated the 5th November, 1962. [Placed in Library, see No. LT-658/63].
- (ii) G.S.R. No. 1555 dated the 24th November, 1962 containing Corrigenda to the Defence of India Rules, 1962 published in Notification No. G.S.R. 1465, dated the 5th November, 1962. [Placed in Library, see No. LT-659/63].
- (iii) The Civil Defence Service Rules, 1962 published in Notification No. G.S.R. 1592 dated the 22nd November, 1962. [Placed in Library, see No. LT-660/63].
- (iv) G.S.R. No. 1646 dated the 8th December, 1962 containing Corrigenda to the Defence of India (Amendment) Rules, 1962 published in Notification No. G.S.R. 1593 dated the 24th November, 1962. [Placed in Library, see No. LT-661/63].
- (v) G.S.R. No. 1691 dated the 15th December, 1962 containing Corrigenda to the Defence of India Rules, 1962 published in Notification No. G.S.R. 1465, dated the 5th November, 1962. Placed in Library, see No. LT-662/63].
- (vi) The Defence of India (Requisitioning and Acquisition of Immovable Property) Rules, 1962 published in Notification No. G.S.R. 1715 dated the 13th December, 1962. [Placed in Library, see No. LT-663/63].

(vii) The Defence of India (Second Amendment) Rules, 1962, published in Notification No. G.S.R. 1813 dated the 28th December, 1962. [Placed in Library, see No. LT-664/63].

(viii) The Defence of India (Second Amendment) Rules, 1963, published in Notification No. G.S.R. 91, dated the 10th January, 1963 [Placed in Library, see No. LT-665/63].

**Shri Surendranath Dwivedy** (Kendrapara): Before the Session terminates, I would like the Home Minister to give a statement regarding the working of the Defence of India Act.

**Shri Hari Vishnu Kamath:** There is also another Notification, to be placed on the Table of the House by the Finance Minister. Why have the Gold Control Rules not been placed on the Table of the House? This should have been done as soon as the House meets.

**Mr. Speaker:** When some papers are laid on the Table, to ask why some other papers are not being laid on the Table is not correct.

**Shri Hari Vishnu Kamath:** They are connected with the Defence of India Rules.

**Mr. Speaker:** There may be many things connected. We have to go by the agenda. Let those papers be laid on the Table. If subsequently something is found to be of special importance, that can be brought to my notice.

**Shri Ranga (Chittoor):** This might be taken as a suggestion.

**Mr. Speaker:** When some papers are being placed on the Table, to intervene in connection with some other papers is not proper.

#### NOTIFICATIONS UNDER EMPLOYEES PROVIDENT FUNDS ACT

**The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman):**  
I beg to lay on the Table:

(i) a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, making certain further amendments to the Employees' Provident Funds Scheme, 1952:—

(a) G.S.R. No. 1570 dated the 24th November, 1962.

(b) G.S.R. No. 1624 dated the 1st December, 1962.

(c) G.S.R. No. 1756 dated the 22nd December, 1962.

(d) G.S.R. No. 1757 dated the 22nd December, 1962.

(e) G.S.R. No. 1758 dated the 22nd December, 1962.

[Placed in Library, see No. LT-666/63].

(ii) a copy of Notification No. G.S.R. 1625 dated the 1st December, 1962 issued under section 1 of the Employees' Provident Funds Act, 1952, extending the said Act to every bauxite mine employing 20 or more persons. [Placed in Library, see No. LT-667/63].